CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

OA 609/2001

New Delhi, this the 12th day of March 10001

Hon'ble Mr. Justice Ashok Agarwal, Chairman Hon'ble Mr. Govindan S. Tampi, Member (A)

Shri Jai Kishan, S/o Shri Amar Singh Sharma, R/o Qtr No.220, Type-II Police Colony, Ahata Kedara, p.S. Sadar Bazar, Delhi

.....Applicant.

(By: Shri Manjit Singh Ahluwalia, Advocate)

Versus

- Commissioner of Police, Delhi Police Headquarters, I.P. Estate, New Delhi - 110 002
- Shri P. Dass
 Dy. Commissioner of Police (P&L)
 Old Police Line,
 Delhi.
- 3. Shri Satish Chandra (Enquiry Officer) Assistant Commissioner of Police, Enquiry Officer, Old Police Line, Delhi
- Shri T.N. Mohan,
 Dy. Commissioner of Police,
 Headquarters,
 I.P. Estate, New Delhi

........Respondents.

ORDER

Hon'ble Mr. Justice Ashok Agarwal, Chairman

In disciplinary proceedings conducted against the applicant a penalty of dismissal from service has been imposed by the disciplinary authority against him. The aforesaid order is at Annexure A and same is sought to be impugned by the present OA. In our view present O.A. is not maintainable in view of applicant not having

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been specifically mentioned in the impugned order of the disciplinary authority. The present O.A. in the circumstances is summarily dismissed by granting applicant the remedy of appeal. If the appeal is filed within a period of 15 days from today, te same should be considered by the appellate authority without raising objection of limitation.

GOYLOBAN S. TAMPL)

(ASHOK AGARWAL) CHAIRMAN

Patwal,

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